- (iv) Educational/Professional qualifications of the applicants.
- (v) Financial soundness the applicants.
- (3) Preparation of a shortlist of candidates after an interview, of all those having the basic requirements fir the job. tigal waster a met
- (4) Obtaining sealed bids from the shortlisted candidates, indicating the amount they are willing to deposit with Maruti for being awarded the dealership.
- (5) Award of the dealership to the highest bidder.

Closure of sick Undertakings and Privatisation of Public Sector Units

@*270. SHRI CHIMANBHAI MEHTA:

SHRI SOM PAL:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government are considering a proposal to amend the concerned law to make it easier to close down sickundertakings and to privatise public sector units, leaving it to the new owner to decide the fate of the units; and
- (b) whether the trade unions have also made any representation to Government in this regard; if so, what are the contents thereof and Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUGON): (a) No. Sir. Government has only decided that such public enterprises which are chronically sick unlikely to be turned around, will referrerd to the Board for Industrial and Financial Reconstruction (BIFR) or other similar high level institution created for the purpose, for the formulation of vival/rehabilitation schemes.

(b) No, Sir.

Draft of the Eighth Five Year Flon

- CHANDRIKA *271. KUMARI PREMII KENIA: Will the Minister of PLANNING AND PROGRAMME IM-PLEMENTATION be pleased to state:
- (a) what is the present status of Draft Eighth Five Year Plan; and
- (b) by when it would be presented to Parliament for discussion?

THE MINISTER OF STATE (INDE-PENDENT CHARGE) OF THE MINIS-TRY OF PLANNING AND PROGRAM-ME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) and (b) The Eighth Five Year Plan will commence from 1-4-1992 covering the period 1992-97.

The Plan document is expected to be laid on the Table of both Houses of Parliament, after it has been finalised and considered and endorsed by the National development Council.

Accident to Nagothane IPCL project

*272. SHRIMATI MIRA DAS: SHRI CHIMANBHAI MEHTA:

Will the PRIME MINISTER be pleased to state:

- (a) what was the damage estimated at Nagothane IPCL project accident which occurred last year when the project was to start production;
- (b) whether the investigation of the accident has been completed; if no, the reasons therefor:
- (c) by when it would be completed; and
- (d) what is the terme of reference of investigation and what are the preliminary findings thereof?

THE MINISTER OF STATE IN THE AND MINISTRY OF CHEMICALS FERTILIZERS (SHRI CHINTA MO-HAN): (a) An industrial accident took place on 5th November, 1990 in the Outside Battery Limit Unit (OSBL) Gas Cracker Complex of IPCL at Nagothane, Distt. Raigarh, Maharashtra. persons lost their lives, which included 13 from IPCL, 8 from Central Industrial Security Force (CISF) and 11 from contractors, Considerable damage had

Starred Question 190, (a) Previously transferred from the 26th July, 1991.